

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "D" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER  
AND  
SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER**

I.T.A. No.3600/DEL/2012  
Assessment Year: 2009-2010

Asst. Commissioner of Income Tax, Circle-17(1), New Delhi.	vs.	M/s. Vasundhara Jewellers Pvt. Ltd., 39, Nishant Kunj, Pitampura, New Delhi.
TAN/PAN: AAACV8428L (Appellant)		(Respondent)

Appellant by:	Shri Raj Kumar, Adv.		
Respondent by:	Shri Umesh Takyar, Sr.DR		
Date of hearing:	08	07	2021
Date of pronouncement:	08	07	2021

**ORDER**

**PER AMIT SHUKLA, JM**

The aforesaid appeal has been filed by the assessee against the impugned order dated 30.04.2012, passed by Ld. Commissioner of Income Tax (Appeals)-XIX, New Delhi for the Assessment Year 2009-10.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. Ld. counsel for the assessee at the outset stated that assessee has settled the matter under Vivad se Vishwas Scheme, 2020 and copy of Form No.1 & 2 are also annexed but due to non functioning of income-tax portal, he is unable

to get Form No.3. He, therefore, seeks permission to withdraw the appeal.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

**Order pronounced in the Open Court on 8<sup>th</sup> July, 2021**

Sd/-

**[B.R.R. KUMAR]**  
**[ACCOUNTANT MEMBER]**

DATED: 08/07/2021

PKK:

Sd/-

**[AMIT SHUKLA]**  
**JUDICIAL MEMBER**